

Question**Question**

(c) and (d) Export of cut and polished minerals and rocks are now eligible for income tax benefits under Section 80 HHC of Income Tax Act and a uniform rate of REP at 30% has been made available to all exports including exports of marble and stones.

RECRUITMENT OF LOCAL PEOPLE IN BEL UNIT AT KOTDWARA, U.P.

1391. SHRI BHUWAN CHANDRA KHANDURI : Will the Minister of DEFENCE be pleased to state :

(a) whether there is any proposal to recruit local people in the unit of Bharat Electronics Limited at Kotdwara, Uttar Pradesh;

(b) if so, the steps taken in this regard; and

(c) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) There is no immediate recruitment at the Kotdwara Unit of Bharat Electronics. However, 70% of the work force, employed by Bharat Electronics, Kotdwara, have been recruited through the local Employment Exchanges.

(b) and (c) Do not arise.

PRIVATISATION OF SHIPPING AND PORT MANAGEMENT

1392. SHRI P. M. SAYEED : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to allow privatisation of certain areas of shipping and port management;

(b) if so, the salient features thereof;

(c) the time by which the proposal is likely to be finalised; and

(d) the benefits to be derived therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Government welcomes the participation of private sector.

(b) This depends upon the nature of the proposals received from the private sector.

(c) and (d) Till date, no firm proposal has been received. However, this step is perceived mainly to bring in additional resources and lend market-orientation.

BUSINESS IN INDIAN BANKS VIS-A-VIS FOREIGN BANKS

1393. SHRI DATTATRAYA BANDARU :

SHRI RAMESH CHAND TOMAR :

SHRIMATI MAHENDRA KUMARI :

Will the Minister of FINANCE be pleased to state :

The volume of business of Indian banks, both deposits and credit, vis-a-vis foreign banks in India and the deposit growth of Indian and Foreign banks separately as on March 31, 1991 as compared to the preceding two years, year-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : The deposits and advances of Indian banks and Foreign banks for the period, ending March 1989, March 1990 and March 1991, as reported by Reserve Bank of India, are given below :—

(Rs. in crores)

Year	Indian Banks		Foreign Banks	
	Deposits	Advances	Deposits	Advances
1989	138403	82233	5674	4173
1990	163074	97968	8316	5107
1991	188779	113060	11298	6827

The rate of deposit growth of Indian Banks and Foreign Banks for the years ending March 1990 and March 1991 are given below :—

Year	Indian Banks	Foreign Banks
1990	17.83%	46.57%
1991	15.76%	35.86%

VIOLATION OF DIRECTIVES OF ELECTION COMMISSION BY OFFICIALS

1394. DR. KARTIKESWAR PATRA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of officials who were alleged to have violated the directives of the Election Commission during the Tenth Lok Sabha elections, State-wise;

(b) the action taken by the Government against them; and

(c) if no action has been taken, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) and (b) A statement containing the requisite information is given below.

(c) Does not arise.

STATEMENT

Name of State	No. of officials who violated Commission's directives	Action taken
1	2	3
1. Bihar	3	In two cases notices were issued under Section 28-A of the Representation of the People Act, 1951 as to why disciplinary action should not be taken against them. In the third case the Returning Officer was replaced.
2. Karnataka	1	The Returning Officer was removed and another Returning Officer was appointed in his Place.
3. Kerala	1	Commission placed on record its serious displeasure.
4. Uttar Pradesh	5	Notices were issued to 5 officers under Section 28A of the Representation of the People Act, 1951. On receipt of their explanation, Commission decided to drop further action.
5. Assam	2	Notices have been issued to officers concerned.

The information in respect of other States and union Territories is Nil.